FORM A

PUBLIC ANNOUNCEMENT

Regulation 14 of the Insolvency and Bankruptcy Board of India Voluntary Liquidation Process Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF PNEUMATICS AUTOMATION E.MC INDIA PRIVATE LIMITED

1.	Name of corporate person:	Pneumatics Automation E.MC India Private Limited
2.	Date of incorporation of corporate person:	26/02/2018
3.	Authority under which corporate person is incorporated registered:	The Companies Act, 2013
4.	Corporate identity number/limited liability identity number of corporate person:	U74994MH2018PTC305594
5.	Address of the registered office and principal office (if any of corporate person):	Unit no.- 215, Floor No.- 2nd, Plot No GEN 2/1/C Raheja Building no.-1 Tesla Industrial, Juinagar, Thane, Navi Mumbai, Maharashtra, India, 400705
6.	Liquidation commencement date of corporate person:	20/01/2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator:	Mr. Rajesh Lohia; 414 Manas Bhawan Extension, 11 RNT Marg, Indore MP 452001; rlohiaandcompany@gmail.com; 9826063895; IBBI Registration No. 10093
8.	Last date for submission of claims:	19/02/2026

Notice is hereby given that the Pneumatics Automation E.MC India Private Limited has commenced voluntary liquidation on 20/01/2026.

The stakeholders of Pneumatics Automation E.MC India Private Limited are hereby called upon to submit a proof of their claims, on or before 19/02/2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

RAJESH LOHIA
IBBI REGN.
No. : IBBI/IPA-002/IP-N00049/2016-17/10093
INSOLVENCY PROFESSIONAL

20/1/26

Date: 20/01/2026

Place: Indore

(Rajesh Lohia)
Insolvency Professional
IBBI Registration No. 10093

प्रातःकाल
www. pratahkal.com

बेलापूर विभागात अनधिकृत झोपडपट्ट्यांवर निष्कासनाची कारवाई

नवी मुंबई, दि. २१ (वार्ताहर) : नवी मुंबई महापालिकेच्या अतिक्रमण विभागाच्या वतीने नवी मुंबई महानगरपालिका विभागामार्फत मा. आयुक्त डॉ. कैलास शिंदे यांच्या निर्देशानुसार व अतिरिक्त आयुक्त (२) डॉ. राहुल गेठे व उप आयुक्त (अतिक्रमण) डॉ. कैलास गायकवाड यांच्या मार्गदर्शनाखाली अतिक्रमण विभागाने बेलापूर विभागात निष्कासनाची कारवाई करण्यात आली.

करावे गांव सेक्टर -३८ प्लॉट नंबर १५८ च्या समोर नवी मुंबई महानगरपालिकेच्या उदयानासाठी राखीव असलेल्या भुखंडावर अतिक्रमण करुन साधारणतः २९ कच्च्या खोल्यांचे बांधकाम केले होते. त्याअनुषंगाने संबधितांनी अनधिकृत बांधकाम स्वतःहून हटविने आवश्यक होते. सदर अनधिकृत बांधकाम हटविले नसल्याचे निदर्शनास आले आहे. त्यामुळे सदर अनधिकृत बांधकामावर अे विभाग बेलापूर कार्यालयामार्फत दि. २१/०१/२०२६ रोजी तोडक मोहिमेचे आयोजन करुन सदर अनधिकृत बांधकामावर निष्कासित कारवाई करण्यात आली आहे. या धडक मोहिमेसाठी अे विभाग कार्यालय अंतर्गत बेलापूर विभागातील, सहा. आयुक्त तथा विभाग अधिकारी, श्री. प्रशांत नेरकर, सहा. अभियंता श्री. आत्माराम काळे व विभागाती इतर अधिकारी/ कर्मचारी उपस्थित होते. सदर मोहिमेसाठी मजूर-१०, जेसीबी-०१ इत्यादी मनुष्यबळ व साधनसामुग्री वापरण्यात आली. तसेच अतिक्रमण विभागातील पोलिस अधिकारी/ कर्मचारी व सुरक्षारक्षक उपस्थित होते. यापुढे देखील अशा प्रकारे कारवाई तीव्र करण्यात येणार आहे.

जमीन आणि पाण्यासाठी पालघरमध्ये ‘लाल वादळ’! जिल्हा कचेरीवर हजारो आदिवासींचा धडक मोर्चा

बुलेट ट्रेन आणि वाढवण बंदराला कडाडून विरोध; थिय्या आंदोलनामुळे महामार्ग रोखले

पालघर, दि. २१ (वार्ताहर) : जमीन आणि पाण्याचा हक्क मागण्यासाठी कम्युनिस्ट पक्षाच्या (मार्क्सवादी) नेतृत्वाखाली हजारो शेतकरी आणि कष्टकऱ्यांनी पालघर जिल्हाधिकारी कार्यालयावर धडक दिली. चरोटी नाक्यापासून सुरू झालेल्या या मोर्चाने प्रशासनाची झोप उडवली आहे. २००६ च्या वनहक्क कायद्याची प्रभावी अंमलबजावणी करावी आणि बुलेट ट्रेन, वाढवण बंदर तसेच महामार्गासाठी होणाऱ्या सक्तीच्या भूसंपादनाला विरोध करणे, हे या आंदोलनाचे मुख्य उद्दिष्ट आहे.

“आमच्या जमिनीतील पाणी मुंबईला मिळते, मग आमची शेते का कोरडी?” असा सवाल आंदोलकांनी उपस्थित केला आहे. आमदार विनोद निकोळे यांनी इशारा दिला की, जर प्रशासनाने आजच मागण्यांवर ठोस निर्णय घेतला नाही, तर हे आंदोलन मुंबईतील मंत्रालयापर्यंत नेले जाईल किंवा रेल्वे रोको केला जाईल.

सध्या आंदोलकांनी जिल्हाधिकारी कार्यालयाच्या प्रवेशद्वारावरच मुक्काम ठोकल्याने परिसरातील वाहतूक विस्कळीत झाली आहे.

जाहीर सूचना

आम्ही मे. अरिहा बिल्डटेक एलएलपी. आणि श्री. फुलेश्वरी इन्फ्रास्ट्रक्चर एल.एल.पी. सर्वसाधारण जनतेस कळवू इच्छितो की महाराष्ट्र शासनाच्या पर्यावरण विभागाने आमच्या स्लम प्लॉट बेअरिंग सी.टी.एस. क्र. ४४६, ४४७, ४४७/१ ते १४, ४४८, ४४८/१ ते २३, ४४९, ४४९/१ ते २२, ४५०, ४५०/१ ते २२, ४५१, ४५१/१ ते २५ आणि ४५३, ४५३/१ ते २१ आणि नॉन–स्लम प्लॉट बेअरिंग सी.टी.एस. क्र. ४५२, पहाडी गाव गोरेगाव(प), नॉन–स्लम प्लॉट बेअरिंग सी.टी.एस. क्र. ४३९, ४४१, ४४३/अ, ४४३/ब आणि ४४३/क पहाडी गाव गोरेगाव(प), स्लम प्लॉट बेअरिंग सी.टी.एस. क्र. ४४०, ४४०/१ ते २१ आणि ४४२, ४४२/१ ते १५ पहाडी गाव गोरेगाव(प), तालुका बोरिवली (एमएसडी), मुंबई, महाराष्ट्र येथिल गृह प्रकल्पाला दिनांक ७ जानेवारी २०२६ रोजी पत्र क्रमांक **EC24C3803MH5108744N.** अन्वेय पर्यावरणाच्या दृष्टीकोनातून मान्यता दिली आहे. सदर मान्यता पत्राची प्रत महाराष्ट्र प्रदूषण नियंत्रणमंडळाच्या कार्यालयामध्ये तसेच पर्यावरण विभाग, महाराष्ट्र शासन यांच्या **http://parivesh.nic.in/** संकेतस्थळावर उपलब्ध आहे.

मे. अरिहा बिल्डटेक एलएलपी.
मे.श्री फुलेश्वरी इन्फ्रास्ट्रक्चर एल.एल.पी.

बंगाल जिंकण्यासाठी भाजपचे ‘मिशन मोदी’

नितीन नबीन आणि अमित शाहही मैदानात उतरणार; तृणमूल काँग्रेसकडून मात्र टीकेची झोड

कोलकाता, दि. २१ (वृत्तसंस्था) : पश्चिम बंगालमधील आगामी विधानसभा निवडणुकीसाठी भाजपने आतापासूनच कंबर कसली असून प्रचाराच्या केंद्रस्थानी पंतप्रधान नरेंद्र मोदी असणार आहेत. बंगाल भाजपच्या वतीने मोदींच्या किमान दोन डझन (२४ पेक्षा जास्त) सभांचे नियोजन करण्यात आले आहे. निवडणुका जाहीर होण्यापूर्वी १० आणि त्यानंतर १० पेक्षा जास्त सभा मोदी घेतील, अशी माहिती पक्षाच्या सूत्रांनी दिली आहे.

नवनिर्वाचित राष्ट्रीय अध्यक्ष नितीन नबीन आणि गृहमंत्री अमित शाह देखील लवकरच बंगालचा दौरा करणार आहेत. भाजपने मतदानाची तारीख जाहीर होण्याच्या दिवशीच १० महत्त्वाच्या ठिकाणी भव्य रॅली काढण्याची योजना आखली आहे. मात्र, तृणमूल काँग्रेसने यावर टीका करत म्हटले आहे की, भाजपला राज्यातील स्वतःच्या नेतृत्वावर विश्वास नसल्याने त्यांना दिल्लीतील नेत्यांवर अवलंबून राहावे लागत आहे. यापूर्वीही मोदींनी अनेक सभा घेतल्या होत्या, पण बंगालच्या जनतेने त्यांना नाकारले होते, असा टोला तृणमूलने लगावला आहे.

जाहीर नोटीस

याद्वारे कळविण्यात येते की मी शमा अयुब शेख (लग्नाआधीचे नाव - शमा सय्यद अली) पत्ता : सी-सी -३ केडब्लूसी ६६२६, गुलाटी कंपाऊंड, नियर मक्का मस्जिद, गिलबर्ट हिल रोड, जुहू लेन, अंधेरी (वेस्ट) मुंबई - ४०००५८ ह्या ठिकाणी माझा जन्म झाला असून माझी जन्म दिनांक : १५/०६/१९७५ आहे. मी अंधेरी तहसीलदार कार्यालयात व बृहन्मुंबई महानगर पालिका वॉर्ड क्र. के /पश्चिम विभाग कार्यालयात माझ्या जन्म नोंदणीसाठी अर्ज केला आहे.

त्या अनुषंगाने कुणा व्यक्तीचा आक्षेप असल्यास त्यांनी अंधेरी तहसीलदार यांच्या कार्यालयात दादाभाई नौरोजी रोड, अंधेरी (प) मुंबई ४०००५८ यांच्याकडे लेखी पुराव्यासह जाहीर नोटीस प्रसिद्ध झाल्यापासून ७ दिवसांच्या आत कार्यालयात उपस्थित राहावे.

अर्जदार
शमा अयुब शेख
(लग्नाआधीचे नाव - शमा सय्यद अली)
राहणार : रूम नं ७६/३५, सदाबहार म... , गिलबर्ट हिल रोड,अंधेरी (वेस्ट) मु... - ४०००...

ई–निविदा सूचना

महावितरण
महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित

पात्र असणाऱ्या कंत्राटदारांकडून खालील नमूद केलेल्या कामासाठी ई–निविदा मागविण्यात येत आहे.	ई–निविदा भरण्याची अंतिम तारीख व वेळ
निविदा क्र.– काअ / भावि / टेंडर / टी– १०/२०२५–२६ निविदा रक्कम रु. ८२.५० लक्ष निविदा शुल्क रु. ५९००/– भांडुप विभागातील पीसी–० ग्राहकांचा मिटरचे CMRI द्वारे करणे, वीज बिल छपाई व वितरण कारणेबाबतची कंत्राटी निविदा.	दिनांक: २९.०१.२०२६ वेळ– ११:०० वाजेपर्यंत

सदर निविदा https://etender.mahadiscom.in/eatApp/ या संकेतस्थळावर दि. २०.०१.२०२६ पासून उपलब्ध आहे. निविदा वर दर्शवलेल्या दिनांक व वेळेपर्यंत ऑनलाईन स्वरूपात स्वीकारण्यात येतील.
संपर्क अधिकारी – अतिरिक्त कार्यकारी अभियंता, म.रा.वि.वि.कं., सं.व.सु, विभाग, ईश्वर नगर, म.वि.रा. शिंदे मार्ग, भांडूप (प), मुंबई ४०० ०७८. दूरध्वनी क्र. –९९३०२६९५५४

PRO NO. - 006
कार्यकारी अभियंता, भांडुप

जाहिर सुचना

जाहिर नोटीस प्रसिध्द करण्यांत येते की, माझे अशिल श्री. सचिन एकनाथ सोनटक्के व श्रीमती. यमुना एकनाथ सोनटक्के हे सदनिका कं. ३१२, तिसरा मजला, सदनिकेचे एकुण क्षेत्र २२५ चौ. मी. ए विंग, बिल्डींग नं. ०१, बिल्डींगचे नाव शिवकांती को. ऑप. हौ. सो. लि., सी. टी. एस. नं. २बी व इतर, मानखुर्दे, हिरानंदनी आकृती, लालुभाई कॅम्पाउड, मानखुर्द वेस्ट, मुंबई- ४०००४३, तसेच माझे अशिलांनी सदरहू सदनिका ही श्री. अनिल कुमार लल्लन राम उर्फ श्री. अनिल कुमार लल्लन रॉय यांचेकडून कायमस्वरूपी विकी करारनाम्यांने विकत घेतलेली आहे तसेच सदरहू कारानामा सह दुय्यम निबंधक कुर्ला. ५ यांचेकडे दस्त क्रं. ३९४४ / २०२५ नुसार नोंद केलेला आहे.

सदरहू वरनमुद सदनिकचे मुळ मालक हे कै. शिवकुमारी लल्लन रॉय हया होत्या व त्यांचे दिनांक. ०७.११.२०११ रोजी निवन झाले असून त्यांना त्यांचे मुत्युपश्चात श्री. सुनील लल्लन रॉय (मुलगा) व श्री. लल्लन सुदर्शन रॉय (पती), व श्री. अनिल कुमार लल्लन राम उर्फ श्री. अनिल कुमार लल्लन रॉय हे कायदेशीर वारस आहेत. परंतु सदरहू वारसांनी कोर्टातुन योग्य तो वारस दाखला घेतलेला नाही. तसेच वरनमुद वारसांनी म्हणजेच श्री. सुनिल लल्लन रॉय व श्री. लल्लन सुदर्शन रॉय यांनी वरनमुद सदनिकेतुन हक्कसोडपत्र केले असून सदरहू हक्कसोडपत्र हे श्री. अनिल कुमार लल्लन राम उर्फ श्री. अनिल कुमार लल्लन रॉय यांचे लाभांत सह दुय्यम निबंधक कुर्ला. ५ यांचेकडे दस्त क्र. ५१४/२०२५ नुसार नोंद केलेला आहे.

तरी वरील वारस हे कै. शिवकुमारी लल्लन रॉय यांचे वारस नाहीत असे कळविण्यांचे झाल्यांस, तसेच सबब वर वर्णन केलेल्या मिळकतीमध्ये अन्य कोणाचेही हक्क, अधिकार, हिस्सा असल्यास अथवा किंवा हरकती असल्यास त्यांनी ही जाहीर नोटीस प्रसिध्द झालेचे तारखेपासून ७ दिवासांचे आत लेखी किंवा तोंडी हरकत योग्य तो कागदोपत्री पुराव्यानीशी हजर कराव्यात.

ॲड. ... ना. लोमटे
ऑफिस पत्ता. ... न. ... आयुषी
प्राईड को. ऑप. हौ. सो. ... सेक्टर.
प्लॉट नं. ३७, करंजाडे, ता. पनवेल, जि. रायगड. ४...६.

प्रपत्र अ
सार्वजनिक घोषणा

भारतीय नादारी आणि दिवाळखोरी मंडळाचे नियमन १४, स्वैच्छिक परिसमापन प्रक्रिया नियमावली, २०१७)

न्यूमॅटिक्स ऑटोमेशन ई.एमसी इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांच्या लक्ष वेधण्यासाठी

१	कॉर्पोरेट व्यक्तीचे नाव:	**न्यूमेटिक्स ऑटोमेशन ई.एमसी इंडिया प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट व्यक्तीच्या स्थापनेची तारीख:	२६/०२/२०१८
३	ज्या प्राधिकरणाखाली कॉर्पोरेट व्यक्ती नोंदणीकृत आहे :	कंपनी कायदा, २०१३
४	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक:	यू७४९९४एमएच २०१८पीटीसी३०५५९४
५	नोंदणीकृत कार्यालय आणि प्रमुख कार्यालयाचा पत्ता (जर कॉर्पोरेट व्यक्तीचा असेल तर):	युनिट क्र.– २१५, मजला क्र. – दुसरा, प्लॉट क्र. जीईएन २/१/सी रहेजा इमारत क्र. –१ टेस्ला इंडस्ट्रियल, जुईनगर, ठाणे, नवी मुंबई, महाराष्ट्र, भारत, ४००७०५
६	कॉर्पोरेट व्यक्तीचा लिक्विडेशन सुरू होण्याची तारीख:	२०/०१/२०२६
७	नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि लिक्विडेटरचा नोंदणी क्रमांक:	श्री. राजेश लोहिया; ४१४ मानस भवन एक्सटेंशन, ११ आरएनटी मार्ग, इंदूर एमपी ४५२००१; rlohiaandcompany@gmail.com; ९८२६०६३८९५; आयबीबीआय नोंदणी क्रमांक १००९३
८	दावे सादर करण्याची अंतिम तारीख	१९/०२/२०२६

याद्वारे सूचना देण्यात येत आहे की न्यूमॅटिक्स ऑटोमेशन ई.एमसी इंडिया प्रायव्हेट लिमिटेडने २०/०१/२०२६ रोजी स्वैच्छिक लिक्विडेशन सुरू केले आहे.

न्यूमॅटिक्स ऑटोमेशन ई.एमसी इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांना १९/०२/२०२६ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे आयटम ७ विरुद्ध नमूद केलेल्या पत्त्यावर लिक्विडेटरकडे सादर करण्याचे आवाहन केले जाते.

आर्थिक कर्जदारांनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक पद्धतीने सादर करावेत. इतर सर्व भागधारक दाव्यांचे पुरावे वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

दिनांक : २०/०१/२०२६
स्थान : इंदूर

(राजेश लोहिया)
दिवाळखोरी व्यावसायिक
आयबीबीआय नोंदणी क्र :१००९३

शेखावत इंडस्ट्रीज लिमिटेड

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सीआयएन : एल६८२००एमएच १९९०पीएलसी४३५५४९
नोंदणीकृत कार्यालय : एक्सप्रेस झोन, ‘‘ए’’–विंग, युनिट क्रमांक ११०२–११०३, पटेल वाटिका जवळ, ऑफ. डब्ल्यू.ई. हायवे, मालाड पूर्व, मुंबई – ४०० ०९७ महाराष्ट्र भारत. दूरध्वनी क्रमांक: ०२२–४४५० ०७९०/ ०२२–४९६१ ७२५५, ईमेल: info@shekhawatiiind.com, वेबसाइट: www.shekhawatiiind.com

३१ डिसेंबर २०२५ रोजी संपलेल्या तिमाही आणि नऊ महिन्यांसाठी लेखापरीक्षण न केलेल्या आर्थिक निकालांचे उतारे

(रु. लाखामध्ये)

अ. क्र.	तपशिल	संपलेली तिमाही ३१.१२.२०२५ अलेखापरिक्षित	संपलेली तिमाही ३०.०९.२०२५ अलेखापरिक्षित	संपलेली तिमाही ३१.१२.२०२४ अलेखापरिक्षित	संपलेले नऊ महिने ३१.१२.२०२५ अलेखापरिक्षित	संपलेले नऊ महिने ३१.१२.२०२४ अलेखापरिक्षित	संपलेले वर्ष ३१.०३.२०२५ लेखापरिक्षित
१	एकूण कामकाजातून मिळणारे उत्पन्न (निव्वळ)	२१३.६२	३००.००	१,५२८.५९	८१३.९८	४,९६७.३०	६,०६३.७१
२	सामान्य क्रियाकलापांमधून मिळणारे निव्वळ नफा / (तोटा) (करपूर्व, अपवादात्मक आणि/किंवा असाधारण बाबीपासून)	(५१.२८)	१८७.१८	१५१.२०	४१७.३१	६४२.८६	६२६.९८
३	करपूर्व कालावधीसाठी निव्वळ नफा / (तोटा) (अपवादात्मक आणि/ किंवा असाधारण बाबीपासून)	(५१.२८)	१८७.१८	१५१.२०	४१७.३१	६४२.८६	६२६.९८
४	करपूर्व कालावधीसाठी निव्वळ नफा / (तोटा) (अपवादात्मक आणि/ किंवा असाधारण बाबीपासून)	(५१.२८)	१८७.१८	१५१.२०	४१७.३१	६४२.८६	६२८.२२
५	कालावधीसाठी एकूण व्यापक उत्पन्न (कालावधीसाठी नफा / (तोटा) (करपूर्व) आणि इतर व्यापक उत्पन्न (करपूर्व) यांचा समावेश आहे)	(५१.२८)	१८७.१८	१५६.०५	४१७.३१	६५७.४१	५९१.३३
६	इक्विटी शेअर भांडवल (प्रति शेअर दर्शनी मूल्य रु. १०/–)	३,४४७.००	३,४४७.००	३,४४७.००	३,४४७.००	३,४४७.००	३,४४७.००
७	इतर इक्विटी (पुनर्मूल्यांकन राखीव निधी वगळून)	–	–	–	–	–	(२,१२८.४०)
८	प्रति शेअर कमाई (असाधारण बाबीनंतर)(प्रत्येकी रु. १०/–) ✻ (अ) मूलभूत (ब) सौम्य ✻ अंतरिम कालावधीसाठी ईपीएस वार्षिक नाही.	(०.१५) (०.१५)	०.५४ ०.५४	०.४४ ०.४४	१.२१ १.२१	१.८६ १.८६	१.८२ १.८२

टीप: वरील माहिती सेबी (लिस्टिंग ऑब्लिगेशन अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन, २०१५ च्या रेग्युलेशन ३३ अंतर्गत स्टॉक एक्सचेंजेसकडे दाखल केलेल्या ३१ डिसेंबर २०२५ रोजी संपलेल्या तिमाही आणि नऊ महिन्यांच्या अनऑडिटेड फायनान्शियल निकालांच्या तपशीलवार स्वरूपाचा उतारा आहे. ३१ डिसेंबर २०२५ रोजी संपलेल्या तिमाही आणि नऊ महिन्यांच्या आर्थिक निकालांचे संपूर्ण स्वरूप **www.bseindia.com, www.nseindia.com** आणि **www.shekhawatiiind.com** वर उपलब्ध आहे.

ठिकाण : मुंबई
तारीख : २१ जानेवारी २०२६

संचालक मंडळासाठी आणि त्यांच्या वतीने
शेखावती इंडस्ट्रीज लिमिटेड (पूर्वी शेखावती पॉली–यार्न लिमिटेड म्हणून ओळखले जाणारे) .
सही–
मुकेश रामनिरंजन रुईया (अध्यक्ष आणि व्यवस्थापकीय संचालक)
(डीआयएन: ००३७२०८३)

जाहीर सूचना

हे सर्वसाधारण जनतेस कळविण्यास येते की माझे अशील **श्रीमती. ज्योत्स्ना रामकृष्ण गावडे** , राहणार **फ्लॅट क्रमांक २९६, बी विंग , मागाठाणे लिज्जत संजीवनी सी.एच.एस. लि. इमारत क्र. ४, जय महाराष्ट्र नगर, एम.एच.बी. कॉलनी, मागाठाणे, बोरिवली (पूर्व), मुंबई - ४०००६६** हे खाली नमूद केलेल्या मालमत्तेचे कायदेशीर हक्कदार आहेत .

माझ्या अशिलाच्या मालकीच्या फ्लॅटच्या व्यवहारा संबंधिची मूळ कागदपत्र माझे अशील त्यांच्या निवास स्थानापासून म्हणजेच मागाठाणे बोरिवली (पूर्व) ते बोरिवली रेल्वे स्टेशन दरम्यान प्रवास करीत असताना दिनांक ०२.०१.२०२६ या तारखेस गहाळ झाला आहे.त्याबाबत त्यांनी ऑन लाइन पोलीस तक्रार दाखल दिनांक: २०.०१.२०२६ हरवलेला अहवाल क्रमांक: **९३५२-२०२६** केली आहे.

हरवलेल्या मूळ कागद पत्राची यादी :
१)हायर परचेस करार पत्र , श्री. महिला गृह उद्योग लिज्जत पापड (पहिला पक्ष)आणि सौ.हेमलता विजय साटम (दुसरा पक्ष) यांच्यात झालेले आहे.

जर कोणासही वरील वर्णन केलेल्या मालमत्तेवर दावा असल्यास , त्यांनी मूळ दस्तऐवजांसह या जाहीर नोटीस प्रसिध्द झाल्याच्या तारखेपासून **१५ दिवसांच्या आत** खालील सही केलेल्या वकीलांशी संपर्क साधावा अन्यथा त्यांचे सर्व दावे रद्द मानले जातील आणि माझे अशील सदर मालमत्तेशी संबंधित पुढील प्रक्रिया करतील.

मालमत्तेचा तपशील
फ्लॅट क्रमांक २९६, बी विंग, मागाठाणे लिज्जत संजीवनी सी. एच. एस. लि., इमारत क्र. ४, जय महाराष्ट्र नगर , एम. एच. बी. कॉलनी, मागाठाणे, बोरिवली (पूर्व), मुंबई - ४०००६६

सही/-
ॲडव्होकेट संतोष एच. चांदगुडे
(B.Sc, LL.M)
पत्ता: 1/D-201, वरदविनायक सीएचएस, श्री सद्गुरू नगर,संत गोरा कुंभार मार्ग, देवीपाडा, बोरिवली (पूर्व), मुंबई:४०००६६
ठिकाण: मुंबई दिनांक : २२/०१/२०२६

Change Of Name

I HAVE CHANGED MY NAME FROM DIMPLE RAJAN SURVE TO DIMPLE SAVIO DCOSTA AS PER GAZETTE (M-25364379) MOB NO.9730875665

I HAVE CHANGED MY NAME FROM FERNANDES ANITA NIRMALA TO ANITA ROSARIO AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SUNAINA GAHLOT TO SUNAINA GEHLOT AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM LEELA BHARAT SATRA TO LILAVATI BHARAT SATRA AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SAFEENA AKHATAR VALIANI TO SAFEENA ZOEL RODRIGUES AS PER MAHARASHTRA GAZETTE NO . (M-25411728)

I HAVE CHANGED MY NAME FROM JASWINDER TO JASWINDER KAUR MAAN FOR PASSPORT ISSUANCE AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM GAIL ANNE D SOUZA TO GAIL ANNE SINGH AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM ZAREEN BANU MOHAMMED NASIR ANSARI TO ZAREEN BANU MOHD NASIR ANSARI AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM OBAID AHMED MOHAMMED NASIR ANSARI TO OBAID AHMED MOHD NASIR ANSARI AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM ANSARI MOHD TARIQUE ISHTIYAQUE TO MOHD TARIQUE ISHTIYAQUE AHMAD ANSARI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM TAHERA KHATOON MD AYYUB KHAN TO TAHERA KHATOON MOHD AYUB KHAN AS PER DOCUMENTS

Change Of Name

I HAVE CHANGE MY NAME FROM MD AYYUB MD NAZIR KHAN TO MOHAMMED AYUB MOHAMMED NAZIR KHAN AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM LALITA GANGADHAR KANDLAPALLI TO LALITHA GANGADHAR KANDLAPALLI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM RASIKUDDIN MAIJUDDIN MOGHAL TO RASIKUDDIN MOIZUDDIN BAIG AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM MAIJUDDIN MOGHAL TO MOIZUDDIN VAZIUDDIN BAIG AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM GUL CHAMAN BEGUM TO GULCHAMAN MOIZUDDIN BAIG AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM SAJJAD MASIULLAH SHAIKH TO SAJJAD MASIULLA SHAIKH AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM MASIULLAH NABIULLAH SHAIKH TO MASIULLA NABIULLA SHAIKH AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM JAVED ABBASALI MIRZA TO JAVED ALI ABBAS ALI MIRZA AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM NIKHAT JAVED MIRZA TO NIGHAT FATIMA JAVED MIRZA AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM MIRZA JAVED TO JAVED ALI ABBAS ALI MIRZA AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM NIKHAT AND NIKHAT JAVED MIRZA TO NIGHAT FATIMA JAVED MIRZA AS PER DOCUMENTS.

Change Of Name

I HAVE CHANGE MY NAME FROM NIKHAT JAVED MIRZA TO NIGHAT FATIMA JAVED MIRZA AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM VIDYA RAMACHANDRA NIKAM TO VIDYA RAMCHANDRA NIKAM AS PER DOCUMENTS

I RONALD DSOUZA CHANGED MY NAME TO RONALD THOMAS DSOUZA AS PER DOCUMENT

I AM CHANGING MY NAME FROM MOHAMMED SHAHZAD SAYYAD TO SHAHZAD MOHD HUSSAIN SAYYAD AS PER DOCUMENTS

I AM CHANGING MY NAME FROM SHAHIN BEGUM SHAHZAD SAYYAD AND SHAHIN MOHAMMAD SHAHZAD SAYYAD TO SHAHIN SHAHZAD SAYYAD AS PER DOCUMENTS

I AM SHAHZAD M. HUSAIN SAYYAD AM CHANGING MY DAUGHTER NAME FROM SULEHA AND SULEHA MOHAMMED SHAHZAD SAYYAD TO SULEHA MOHD SHAHZAD SAYYAD AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM MUNNI BANO TO MUNNI BEGUM MOHAMMED HAROON ANSARI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM AJAY SHANKAR BADGUZAR TO AJAY SHANKAR BADGUJAR AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM MANISHA PANDHARINATH GHADIGAONKAR TO MONALI MANDAR KUDKAR AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM JAIN BHOOMI RAMESH TO BHOOMI RAMESH KUMAR JAIN AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM RAMESH JAIN TO RAMESH KUMAR JAIN AS PER DOCUMENTS

Change Of Name

I HAVE CHANGE MY NAME FROM NEERU RAMESH JAIN TO NIRU RAMESH KUMAR JAIN AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM RAMESH SAMPATRAJ JAIN TO RAMESH KUMAR SAMPATRAJ JAIN AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM SWETA SUBHASH CHANDRA YADAV TO SWETA NEERAJKUMAR YADAV AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM MUKKU DIVYA VENKATESHWAR REDDY TO DIVYA VENKATESHWAR REDDY MUKKU AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM MONCY SKARIAH TO MONCY SKARIAH NEDIYAKALAYIL AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SHAHEEN NASEEM MOMIN TO SHAHEEN MOHD NASIM MOMIN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM NASEEM MOHAMMAD ANIS MOMIN TO NASEEM ANEES MOMIN AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SHABANA BANO MOHAMMAD SHAHNAWAZ QURESHI TO SHABANA BANO SHAHNAWAZ ALAM QURESHI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MOHAMMAD SHAHNAWAZ QURESHI TO SHAHNAWAZ ALAM MOHAMMAD SAJJAD QURESHI AS PER DOCUMENTS

I DARSHITA ROHAN BORGAONKAR HAVE CHANGE MY NAME FROM DARSHITA MANOJ MITTAL TO DARSHITA ROHAN BORGAONKAR AS PER DOCUMENTS

Change Of Name

I HAVE CHANGED MY NAME FROM OLD NAME. KHAN ALFIYA MOHD ANIS TO NEW NAME “ ALFIYA MOHAMMED ANEES KHAN “ AS PER AADHAR CARD NO. 5183 5558 5962 (APPROVED BY GOVT. OF INDIA) MUMBAI. 22 / 01 / 2026

I HAVE CHANGE MY NAME FROM RUKSANA BIBI TO RUKHSANA SALAHUDDIN SHAIKH AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM HASMI FARHEEN MUSTAQ AHMED TO FARHEEN MUSTAQ HASHMI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM SHAZERUNISHA BAHADUR REHMAN SHAIKH TO SAJRUNNISHA BAHADUR REHMAN SHAIKH AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM “SUPRIYA MANOHAR SATAM” TO “VEENA VINAYAK PARAB” AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM CHIRAG NARENDER PHULWANI TO CHIRAG NARENDRA PHULWANI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM JAISHREE THANWARDAS DUSEJA TO DIVYA NARENDRA PHULWANI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM MEERA DEVI TO SHANTI KUMARI AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM NAJMA KHANAM MOHAMMAD MUSTAFA TO NAJMA MOHAMMAD MUSTAFA KHAN AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM AZGAR ALI FAJER ALI MONDAL TO AZGAR ALI MONDAL AS PER DOCUMENTS

Change Of Name

I HAVED CHANGED MY NAME FROM ANITA SANTU TAPAL TO VINAYA VINAY PATIL AS PER MAHARASHTRA GOVERNMENT GAZETTE NO (X-10286)

I HAVE CHANGE MY NAME FROM MINAL DILEEP GUJAR TO GAURI RUDRAKSHA BHIGATE AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SABIRA BEGAM IRSHAD ALI KHAN TO SABIRA ABDUL KADAR SHAIKH AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M-25416097).

I HAVE CHANGED MY NAME FROM NILAM SANDEEP CHAVAN TO NILAM SHIVAJI KOLI AS PER DOCUMENTS.

I HAVE CHANGE MY NAME FROM KANEEZ HAIDER/ KANEEZ HAIDER WAQAR ALI KHAN TO KANEEZ AKBAR ALI ABDI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM RAVIKANTH SHETTY TO RAVIKANT JAYARAM SHETTY AS PER DOCUMENTS.

I HAVE CHANGED MY NAME FROM MOHAMMAD AJAZ AHMAD TO AIJAZ HUSAIN SHAIKH AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM SAMARAHAMED ANSARI TO SAMAR AHMED ANSARI AS PER AFFIDAVIT

I HAVE CHANGED MY NAME FROM SALEHAR MATIN HALDER TO SALEHA IQBAL PATEL AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MOHAMMAD ASHRAF TO MOHAMMAD ASHRAF ANSARI AS PER DOCUMENTS

I HAVE CHANGED MY NAME FROM MAHESH KUMAR KALIDAS VAJIFAKER TO MAHESH KALIDAS VAJIFAKER AS PER DOCUMENTS

Change Of Name

I HAVE CHANGED MY NAME FROM R A M C H A N D R A CHETAN DAS TO RAM CHANDRA DAS AS PER GOVERNMENT OF MAHARASHTRA GAZETTE NO.(M-25297002).

I HAVE CHANGED MY NAME FROM KHAN SHAHJADALAM MOHD RAIS TO SHAHJAD ALAM MOHAMMED RAIS KHAN AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM RIZWAN ALI HUSSAIN ALI TO RIZWAN ALI HUSSAIN ALI SHAIKH. AS PER DOCUMENT.

I HAVE CHANGED MY NAME FROM ANAND PANDEY TO ANAND RAMSURESH PANDEY AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM HARNEK SINGH GOPAL SINGH TO HARNEK SINGH GOPAL SINGH LABANA AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM ANITHAKUMARI N N TO ANITHA RAMAKRISHNAN NAIR AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM SHIVAPRAKASH HARIGOVIND MISHRA TO SHIVPRAKASH HARIGOVIND MISHRA AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM SUNIL YADAV TO SUNIL SUBHASH YADAV AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM AJAY BHOIR TO AJAY VALMIK BHOIR AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM MILINDA / MILINDA BHOIR TO MILINDA AJAY BHOIR AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM VIMAL TO VIMAL VALMIK BHOIR AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM VALMIK TO VALMIK BHURYA BHOIR AS PER DOCUMENT

Change Of Name

I HAVE CHANGED MY NAME FROM PRATIBHA TO PRATIBHA BHADORIA AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM PARAMSHILA DEVI TO PARAMSHILA SANTOSH YADAV AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM SANTOSH YADAV / SANTOSH RAMJAS YADAV TO SANTOSH KUMAR YADAV AS PER DOCUMENT

I HAVE CHANGED MY NAME FROM JYOTI TO JYOTI MANJIRAM JONDHALE AS PER DOCUMENTS.

I HAVE CHANGED MY NAME FROM GENDABAI TO GENDABAI MANJIRAM JONDHALE AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM ROSHANI VILAS MAHADIK TO ROSHNI SANTOSH JAITAPKAT AS PER DOCUMENTS

I HAVE CHANGE MY NAME FROM SINGH RAJEEV RANJAN TO RAJEEV KAILAS MANDAL AS PER ADDRESS : H NO 131 FLAT NO 303 DATTAKRUPA BLDG KOMBAD PADA BHIWANDI PO:DANDEKARWADI DIST THANE MAHARASHTRA 421302

I, MOHAMMED HUSAIN HOLDER OF INDIAN PASSPORT NO: Y5721818 ISSUED AT DUBAI ON 06/07/2023 AND PERMANENT RESIDENT OF IMLI PURU SUNEL JHALAWAR PIN 326513 RAJASTHAN INDIA AND PRESENTLY RESIDING AT DUBAI UAE DO HEREBY CHANGE MY NAME FROM MOHAMMED HUSAIN TO MOHAMMED HUSAIN PATRA WALA WITH IMMEDIATE EFFECT

QUICKLY.

Retail inflation for farm, rural workers rises in Dec

New Delhi: Retail inflation for farm and rural workers rose slightly by 0.04 and 0.11 per cent, respectively, in December 2025, compared to the preceding month amid firming up of certain food items, showed government data released on Wednesday. The pace of increase in retail prices, measured in terms of CPI-Agricultural Workers (CPI-AL) and CPI-Rural Workers (CPI-RL), was negative at (-) 0.66 and (-) 0.47 per cent, respectively, in November 2025. PTI

Dhanlaxmi Bank Q3 net climbs 20% to ₹24 cr

New Delhi: Dhanlaxmi Bank on Wednesday reported a 20.3 per cent increase in its net profit to ₹23.88 crore for the third quarter ended December 2025 against ₹19.85 crore in the year-ago period. Its total income rose to ₹456 crore from ₹377 crore in the same quarter of the previous fiscal, Dhanlaxmi Bank said in a regulatory filing. PTI

Proposed electricity policy targets global quality supply to cities

QUALITY CHECK. Urban consumers to get 24x7 reliable power, compensation for drop in service

Rishi Ranjan Kala
New Delhi

The draft National Electricity Policy (NEP 2026) aims to check the poor service levels in cities, which continue to lag global standards, with 24x7 reliable power coupled with compensation for non-compliance, and the timely resolution of grievances.

The Power Ministry released the draft NEP 2026 with the assertion that electricity supply matches pace with demands of a developed economy, the target of a $30-trillion economy, and eventually moves towards energy independence.

The Electricity Act, 2003 mandates the Centre to formulate a NEP and revise it from time to time. The NEP 2026 aligns with India's vision to become a developed nation by 2047. Energy independence is central to this vision, the Power Ministry said while releasing the draft.

The draft policy lays out strategies for providing reliable 24x7 quality power through a financially-viable and environmentally sustainable power sector, furthering energy security at an affordable price, it added.

"Electricity sector will prioritise consumer needs, offering choices in supply and usage. Government policies should encourage consumers to actively manage their energy consumption," emphasised the draft NEP.

POWERING GROWTH. The NEP 2026 aligns with India's vision to become a developed nation by 2047 REUTERS

FOR THE CONSUMER

The Ministry emphasised that enhancing the quality and reliability of electricity supply and timely resolution of consumer's grievances remain key priority, as service levels in Indian cities continue to lag global standards.

In that direction, the NEP aims to establish a consumer-centric framework with a 24X7 supply mandate and compensation for non-compliance. It also mandates robust, technology-enabled grievance redressal systems to ensure transparency and accountability.

The appropriate State Electricity Regulatory Commissions (SERCs) shall specify standards of performance to be adhered to by the licensees, which shall not be inferior to the minimum standards prescribed by the Centre, the NEP has proposed.

Distribution licensees will track and publicly share service quality data in accordance with State regulations, Central Electricity Authority (CEA) standards, and Central rules, it has further proposed.

This information will be tracked separately for urban and rural areas down to the distribution transformer level. The SERCs will oversee the process. They shall ensure payment of adequate compensation for failure to meet standards.

Disha Agarwal, Senior Programme Lead at Council on Energy, Environment and Water (CEEW), emphasised that investments in any technology, whether thermal, hydro, renewables, or nuclear, must be evaluated for delivering four outcomes simultaneously — minimising the cost of supply to consumers, rapid deployment, reduced exposure to imported fuels, and maximising social and environmental benefits.

Another crucial proposal is that the grievance redressal system shall include robust online mechanisms for complaint filing and virtual hearings by Consumer Grievance Redressal Forums and Ombudsman. State Commissions shall also conduct periodic consumer satisfaction surveys, it has suggested.

'Govt has to optimise power supply cost, tariff for industry competitiveness'

Rishi Ranjan Kala
New Delhi

'The industrial tariff is around $105 per MWh, including $10 cross subsidy, against $60-80 a MWh in Thailand, the US, Vietnam and China'

Emphasising on optimising the cost of supplying electricity, Power Secretary Pankaj Agarwal on Wednesday pointed out that power tariffs for commercial and Industrial (C&I) consumers are higher compared to those of China and the US, with cross subsidisation adding almost 10 per cent to the cost.

At the electricity distribution industry conference 'EDICON: 2026', organised in collaboration with the All India Discoms Association (AIDA), he said, "A few days ago, I presented our annual review to the Prime Minister. The industrial tariff is around $105 per MWh (roughly ₹9,600 per MWh). Almost $10 per MWh is the cross subsidy burden. If we remove cross subsidy, then the cost is $95. In countries like Thailand, the US, Vietnam and China, the cost is $60-80 per MWh," he said.

COST OF SUPPLY

Agarwal emphasised "seriously optimising cost of supply", and suggested leveraging renewable energy (RE), which has "very competitive rates" and the need to "mix and match" power supply to optimise costs.

"Today, if you look at the cost of interest rate transmission, the CAGR is in double digits, upwards of 11 per cent. I request AIDA to examine where the cost of interest rate transmission is going in the future and how can we address this rise. That's why ISTS waiver is being tapered down," he added.

MORE PARTICIPATION

The Power Secretary encouraged top discom officials to actively participate in discussions on power evacuation infrastructure with government bodies.

He pointed out that the cost of power generation (cost of plant) in Rajasthan is generally ₹5 crore per MW. If the genco has to transfer this power to Odisha, then the cost is another ₹5 crore per MW on transmission. So, the effective cost is ₹10 crore per MW, he explained.

"If the plant is in Andhra Pradesh, then the cost is ₹5 crore per MW. If I have to take this power to Odisha, then the effective cost is less than ₹2 crore per MW. What makes sense? Should I promote further development of generation in Andhra Pradesh or Rajasthan? We need to be very conscious about these costs. These costs will hit you very hard. Be actively participative," Agarwal added.

"If you (T&D sector) lay longer lengths of 33 KV transmission lines, there will be more losses and higher cost of supply. It makes tremendous sense to actively participate in the planning of 230kv and 400kv systems in your States. You need to ensure your interest," Agarwal told top executives from the T&D sector.

Radio Sangam 88.8 FM gives voice to villages along the LoC

Gulzar Bhat
Srinagar

Nisar Ahmad Khatana, a bard from Jandhi Dhara, a remote border village in Jammu division's Rajouri district, was recently invited to the newly-launched Radio Sangam 88.8 FM.

Writing in Gojri and Urdu, Khatana went on air for the first time in his life — an experience he described as deeply emotional and memorable.

"I felt a sense of pride and fulfilment when I was heard on the radio," Khatana said. "Coming from a far-off border village, I never imagined that my voice and poetry would be broadcast from a studio," said the 21-year-old poet.

UPDATING LIVES

The Army, in collaboration with the civil administration, recently set up the community radio station in Keri village, located close to the Line of Control (LoC).

The station aims to provide residents of border villages with locally-relevant programming, including news updates, weather alerts, education, health awareness and cultural content in regional languages.

AIR SUPPORT. Nisar Ahmad Khatana (centre) is a 21-year-old poet and writer from Rajouri district

Officials said the initiative is intended to strengthen community engagement, counter misinformation and create a reliable communication link for villages along the LoC. Deputy Commissioner Rajouri, Abhishek Sharma, who inaugurated the station on January 2, said, "It will serve as a credible and accessible platform for sharing information and amplifying local voices and fostering greater public awareness in remote and rural areas," he said.

BLIP-FREE CHANNEL

Following Operation Sindoor, border villages in the Pir Panjal range suffered heavy losses due to cross-border shelling, prompting the administration to come up with a mechanism to keep the residents informed about safety advisories and exigencies.

"Residents were informed through various social media handles about advisories and other measures," Ashiq Rafiq, District Information Officer, Rajouri, told *businessline*.

He added that community radio could also serve as a vital tool during disasters by providing real-time information in local languages, ensuring last-mile connectivity.

Since the launch of Radio Sangam, villagers along the LoC have begun tuning in regularly with programmes featuring folk music, poetry and weather, and other updates.

Telangana's life sciences policy eyes ₹2 lakh cr in 5 yrs

Our Bureau
Hyderabad

Telangana's new life sciences policy aims to attract $25 billion investments and make the State a top five life science cluster globally by 2030.

It also aims to create 5 lakh high-quality jobs and enable deeper integration into global life sciences value chain.

NEXT-GEN POLICY

Unveiling the Next-Gen Life Sciences Policy 2026–30 at the World Economic Forum Annual Meeting in Davos, Chief Minister A Revanth Reddy said Telangana attracted ₹73,000 crore investments in the last two years.

"With the launch of the new policy, we are now aiming to attract ₹2 lakh crore over the next five years. The policy prioritises frontier science and advanced manufacturing platforms, including cell and gene therapies, peptides, precision fermentation and other next-generation modalities," Reddy said.

WOOING INVESTORS. Telangana Chief Minister Revanth Reddy met with UAE Minister of Economy and Tourism Abdulla bin Touq Al Marri (left) on the sidelines of the World Economic Forum in Davos, Switzerland PTI

"We are building one of the world's most trusted and transformational bioscience ecosystems driving global health impact from Telangana," he said, adding the policy's global unveiling at Davos reflects Telangana's conviction that the next phase of growth in life sciences will be driven by cross-border collaboration, global capital, and shared innovation agendas.

Focused on frontier R&D, sustainable manufacturing, talent development, and a robust startup-to-scale-up pipeline, the policy strengthens Telangana's integration into the global life sciences value chain.

A dedicated Life Sciences Innovation Fund, scalable up to ₹1,000 crore will catalyse early and growth-stage innovation, support deep-tech ventures, particularly biotherapeutics.

Another key initiative proposed is the establishment of the Telangana School of Life Sciences, a university of global excellence focused on research, education, and future-ready talent development," said Shakthi M Nagappan, CEO, Telangana Life Sciences.

The policy implementation will be anchored by globally benchmarked infrastructure, including the Green Pharma City, 10 Pharma Villages, expansion of Genome Valley, and further strengthening of the Medical Devices Park.

FOCUS AREAS

The focus areas, as per the policy, are frontier R&D and advanced manufacturing, clinical research, pharma services, diagnostics and medical electronics, attracting global capability centres, precision medicine and infrastructure development.

L&T Vyoma breaks ground on 40 MW AI-ready data centre in Navi Mumbai

Sanjana B
Bengaluru

Larsen & Toubro Vyoma, L&T's digital infrastructure arm, has broken ground on a 40 MW green, AI-ready data centre at Mahape in Navi Mumbai, part of a 100 MW campus. The company plans to scale data centre capacity to over 200 MW across India.

L&T Vyoma's national expansion roadmap also targets over 200 MW of capacity across Mumbai, Chennai, Bengaluru, and Hyderabad.

According to Seema Ambastha, Chief Executive of L&T Vyoma, the company has secured clearance from the Ministry of Environment, Forest and Climate Change (MoEFCC) for one parcel of land and will apply for approvals for the second parcel, a process expected to take 6 to 8 months. The two facilities are likely to be developed about a year apart, with the first targeted for completion by April 2028 and the second by 2029. Currently, 34 MW is operational.

Seema Ambastha, Chief Executive of L&T Vyoma

EXPANSION ROADMAP

The company is close to finalising the design for its Chennai facility, which will be developed as another AI facility. In Panvel, L&T Vyoma has begun the due diligence process, with the facility expected to go live around 2029. Chennai is targeted for completion in 2028, with parallel development planned across Bengaluru and Mahape, all of which are at advanced stages of design and regulatory approvals.

Ambastha said the company is not building a vanilla product but a purpose-built facility designed around NVIDIA's roadmap.

"This will be the first Vera Rubin-ready Indian facility. We will look at having this data centre comply, be certified and ready to host 170 KW per rack. By the time Vera Rubin reaches India in around 2027, this data centre will be fully ready. The important thing is not just to add capacity, but relevant capacity," she noted. NVIDIA's Vera Rubin is a next-generation AI supercomputing platform.

L&T Vyoma is in discussions with state and central governments, public services, large AI startups, service providers, and some hyperscalers.

"We are not competing with players offering similar retail or hyperscale products. Our focus is differentiation — alongside retail, hyperscale and build-to-suit offerings, we are adding AI-specific capabilities that are customised and optimised to deliver the best outcomes. We are not building a generic product and trying to compete on sameness," she said.

Interest subvention scheme: List of eligible items unlikely to be expanded immediately by Centre

Amiti Sen
New Delhi

The government is unlikely to consider the immediate inclusion of items kept out of the interest subvention scheme for exporters — such as certain steel, pharmaceuticals and chemical products — despite industry demand, sources said.

"The scheme will roll out as announced. The idea is to give support to MSME exporters and a positive list of sectors covered under the scheme are ones with high MSME participation. The list could be expanded later, but not right now," a person tracking the matter told *businessline*.

As part of the ₹25,060-crore six-year export promotion mission (EPM), the government announced the interest subvention scheme earlier this month to make credit available to MSMEs at a competitive rate. The scheme has a corpus of ₹5,181 crore.

As part of the ₹25,060 crore, 6-year export promotion plan, the Centre announced the interest subvention scheme earlier this month REUTERS

Under the scheme, a base interest subvention (subsidy) of 2.75 per cent, on pre- and post-shipment rupee export credit extended by eligible lending institutions, is to be provided to MSME exporters of goods of all eligible tariff lines.

However, unlike the earlier Interest Equalisation Scheme which covered most MSME exports (it lapsed on December 31, 2024), the positive list under the new interest subvention scheme covers 75 per cent of total tariff lines. The subvention limit has been fixed at ₹50 lakh per exporting firm annually.

EXPORTERS' WOES

The list excludes restricted and prohibited items, waste and scrap, PLI-covered products, and products already excluded under RoDTEP (Remission of Duties and Taxes on Exported Products) and RoSCTL schemes.

These include certain steel, pharmaceutical and chemical products.

Exporters of engineering goods are disappointed as several steel items have been excluded.

"Chapter 72 (of HS code classification containing iron and steel products) has been completely left out despite having a major contribution from MSME exporters. Hope that the government will consider this chapter in their future revisions," according to Pankaj Chadha, Chairman, EEPC India.

Chemical exporters, too, have made a case for their products to be fully covered under the positive list to avail maximum benefit from the scheme.

Air Chief underlines primacy of air power in context of theaterisation

Dalip Singh
New Delhi

At a time when jointness among the tri-services has reached a fairly advanced stage, Air Force chief Air Chief Marshal AP Singh on Wednesday emphasised the centrality of air power in modern warfare, underscoring the IAF as the most effective instrument of India's military capability, as demonstrated in Operation Sindoor and counter-terror operations.

Air Chief Marshal Singh's push to the frontline IAF's conflict supremacy is seen as the second attempt in the last six months to realign the proposed fundamental restructuring of the 17 service-specific commands into integrated theatre commands drawn from the Army, Navy and Air Force.

Earlier, speaking at the Army War College last October, he was more direct, stating that he was not opposed to the theaterisation of command but had specific reservations about the proposed restructuring and its implementation.

The Chief of Air Staff had proposed an India-specific model.

On Wednesday, during his address at the 22nd Subroto Mukherjee Seminar, organised by the Centre for Aerospace Power and Strategic Studies (CAPSS), Air Chief Marshal Singh dwelt on the IAF's established track record of delivering swift and decisive outcomes.